

(b) Various actions prescribed under the Income-tax Act e.g. attachment of movable and immovable properties of the defaulters, prosecution; imposition of penalties, detention in prison, appointment of receiver for management of defaulters properties are taken for recovery of the outstanding demand.

Of the top twenty defaulters listed above, those mentioned at S1. Nos. 1,2,3,4,6,7,9,10, and 16 are notified persons and in addition those at 5, 18 and 20 are scam related cases.

In regard to notified persons, claims relating to demands raised before 1.4.1995 have been lodged with the Special Court. In regard to other Scam related cases, regular recovery measures as provided in the Income-tax Act are being taken.

[Translation]

#### **Identification of Backward Areas in Maharashtra in NABARD**

1982. SHRI DATTA MEGHE: Will the Minister of FINANCE be pleased to state:

(a) the specific areas of Maharashtra identified by National Bank for Agricultural and Rural Development as backward areas;

(b) whether the Government propose to conduct any fresh survey in this regard; and

(c) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE ( DR. DEBI PROSAD PAL): (a) to (c). National Bank for Agriculture and Rural Development (NABARD) has reported that it has not identified any areas in Maharashtra State as backward areas. However, NABARD has identified certain Districts in Maharashtra, where the tribal population is predominant, for the provision of a separate line of credit to the cooperatives and Regional Rural Banks for financing the Seasonal Agricultural Operations (SAO) requirements of the Tribals.

[English]

#### **Export of Farm Goods**

1983. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMERCE be pleased to state :

(a) whether the export of farm goods are allowed only after careful consideration of domestic requirements:

(b) if so, whether the same yardstick is applied to the domestic requirements of manufacturing industries and other industrial units ; and

(c) if not, the reasons for such discrimination ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM):(a) to (c). It is the policy of the Government to allow export of any item of mass consumption only after careful consideration of domestic requirements. The requirements of domestic industry are taken into account while formulating the Export Import Policy.

#### **Excise Duty on Yarn**

1984. SHRI KASHI RAM RANA:  
SHRI MAHESH KANODIA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government had given assurance that the additional excise duty would be levied on yarn instead on the cloth;

(b) if so, the details thereof; and

(c) the reasons for not fulfilling this assurance, so far ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE ( SHRI M.V. CHANDRASHEKHARA MURTHY ): (a) to (c). The transfer of additional excise duty in lieu of sales tax on man-made fabrics from fabric to yarn stage was discussed in the first meeting of the Inter-State Council held on 10.10.90 at New Delhi. Some State Governments however, expressed reservation about transfer of additional excise duty from the fabric to fibre/yarn stage. In view of lack of agreement among State Governments on this suggestion, it has been decided that the matter may be placed before the Inter-State Council for re-examination.

#### **Supply of Yarn to Small Weavers**

1985. SHRI PROBIN DEKA: Will the Minister of TEXTILES be pleased to state:

(a) whether the small weavers in Assam are facing difficulties in getting cotton yarn of the required count; and